

FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Cuttack Bench

ORIGINATOR

879

Original Application No. 879 of 2004
Applicant(s) Sh. Chintamani Mohapatra Respondent(s) Union of India for
Advocate for Applicant(s) M/S B. S. Tripathy Advocate for Respondent(s)
M. K. Rath
J. Pati

NOTES OF THE REGISTRY

J.P.O. 879
Filed.

For Registration
On memo

Sh
29/10/04

Deb

27.10.04

For Admonitory -
Copy Served.

Deb

27/10/04

ORDERS OF THE TRIBUNAL

REGISTER

Deb
Dy. Registrar 27.10.04

1. ORDER DATED 28-10-2004.

Applicant, having faced an order of transfer (from Bhubaneswar to Izzatnagar) under Annexure-A/6 dated 18.10.2004, has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985.

Various grounds taken in the Original Application in challenging the impugned order of transfer dated 18.10.2004 which are necessarily to be considered by the competent

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On. 28.10.2004
 copies of order
 copies of OA sent
 to all resp'ts
 copies of order
 prepared for
 counsels for both
 sides

W. S. Tripathy
 28/10/04

Authority; especially when transfer is an incident of service. Therefore, this Original Application is disposed of, at this admission (Especially Respondent No. 2) stage, with direction to the Respondents to treat the grievances of the Applicant as raised in the present Original Application No. 879/2004 to be a representation and pass necessary speaking order thereon by the end of November, 2004 and, till then (notwithstanding the order of transfer under Annexure-A/6 dated 18.10.2004) the Applicant should be allowed to continue as Principal Scientist of Regional Centre, Central Avian Research Institute, Bhubaneswar.

Send copies of this order, alongwith copies of the Original Application, to the Respondents and free copies of this order be given to Mr. B. S. Tripathy, learned Counsel appearing for the Applicant, and Mr. S. B. Jena, learned Additional Standing Counsel for the Union of India on whom a copy of this OA has already been served.

MEMBER (JUDICIAL)

J. Chandy
 28/10/2004